

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH (COURT – II)**

**Item No. 215**  
**IB-145/2021**

**IN THE MATTER OF:**

**M/s. Redster Digital Ltd.**

... **Applicant/Petitioner**

**Versus**

**ROC**

... **Respondent**

**Under Section: 59**

**Order delivered on 24.03.2021**

**CORAM:**

**SHRI. ABNI RANJAN KUMAR SINHA,  
HON'BLE MEMBER (J)**

**SHRI. L. N. GUPTA,  
HON'BLE MEMBER (T)**

**PRESENT:** Mr. Gurcharan Singh. Adv for Liquidator, Mr. Parth Semwal, Jr.  
Standing Counsel- Income Tax Department

**ORDER**

Both RoC and IT Department are directed to file their Reply/Report.

On request of the Applicant Counsel, list the matter after a week i.e., on  
07.04.2021.



**(L.N. GUPTA)  
MEMBER (T)**



**(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)**